

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 126
IA(CA) No. 65/JPR/2023
IA(CA) No. 67/JPR/2023
CA No. 30/JPR/2023
IA(CA) No. 73/JPR/2023
IA (CA) No. 06/JPR/2024
IA (CA) No. 11/JPR/2024
IA (CA) No. 17/JPR/2024
IA (CA) No. 19/JPR/2024
CP No. 25/241-242/JPR/2023
Under Section 97-241-242 of
Companies Act, 2013

In the matter of:

Manoj Kumar Chaudhari & Anr.

...Petitioners

Versus

M3R Seamless Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Prateek Kedawat, Adv.
For the Respondent : Archit Bohra, Adv.
Lipi Garg, Adv.
Mitesh Sharma, Adv.

ORDER

Heard Mr. Prateek Kedawat, Adv. appearing for the Petitioner. Mr. Archit Bohra, Adv. appearing for the Respondent. List the matter on 10.06.2024. 12:30 pm.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

June 06, 2024